

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1799/2008.1947/2008 - EX[DB]

Date 17/12/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S MAHALAXMI ENTERPRISES
B-205 (1 ST FLOOR) NEHRU GROUND FARIDABAD
M/S MAHALAXMI ENTERPRISES

C.C.E. DELHI IV

Appellant

Vs
Respondent

EX[DB] dated 05-12-08

I am directed to transmit herewith a certified copy of Final order No. 934-935/08-
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI IV

NEW CGO COMPLEX, NH-IV, FARIDABAD, HARYANA 121001.

2. Adv. / Consult

MR. RAJESH KUMAR & ASSOCIATES

323, FIE, PATPARGANJ INDUSTRIAL AREA, DELHI-110092.

3 S.D.R

~~ICDR~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Puniabi Bagh, New Delhi - 110026

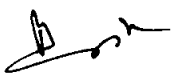
12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No. 70 (Old No. 88), Thvagarava Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt. Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

15 Office Copy

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Assistant Registrar
(Excise Appeal Branch)

17. M/S NIDHI ENTERPRISES.

B-288, NEHRU GROUND, FARIDABAD (HARYANA)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

COURT NO. II

Excise Appeal No. 1947 and 1799 of 2008-Ex.

(Arising out of Order-in-Original No. 10/PKJ/Adjn./08 dated 23.5.08 passed by the
Commissioner of Central Excise, Faridabad)

M/s Mahalaxmi Enterprises
M/s Nidhi Enterprises

Appellant
None

Vs.

CCE, Delhi

Respondent
Shri Surender Shah, DR

Date of Hearing: 5.12.08

CORAM: HON'BLE MR. D.N. PANDA, MEMBER (JUDICIAL)
HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

Final - Order No. 934 - 935/08 - Ex dated.....

Per D.N. Panda:

When the case was called none appeared on
behalf of the appellant. The Tribunal vide stay
order dated 23.9.2008 directed the appellant to
deposit entire amount of penalties within 8 weeks

for hearing of the appeal. The appellant had not complied with the conditions of the stay order. Therefore, the appeals are dismissed for non-compliance ^{according} to the provisions of Section 35F of Central Excise Act.

(Dictated & pronounced in open Court)

(D.N. PANDA)
JUDICIAL MEMBER

(RAKESH KUMAR)
TECHNICAL MEMBER

RM